

ITEM NO.3 Court 2 (Video Conferencing) SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Miscellaneous Application No(s).204/2020 In CrI.A.No.1463/2009

S.SHANKAR Petitioner(s)

VERSUS

THE STATE OF ANDHRA PRADESH Respondent(s)

Date : 18-12-2020 This application was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SURYA KANT
HON'BLE MR. JUSTICE ANIRUDDHA BOSE

For Petitioner(s) Mr. Venkateswara Rao Anumolu, AOR
Mr. Deepak Kumar Singh, Adv.

For Respondent(s) Mr. Jayant K. Sood, ASG
Ms. V.D. Makhija, Sr.Adv.
Mr. Sachin Sharma, Adv.
Ms. Seema Bengani, Adv.
Mr. Arvind K. Sharma, Adv.
Mr. B. Krishna Prasad, AOR

UPON hearing the counsel the Court made the following
O R D E R

The Court is convened through Video Conferencing.

After perusal of the Report submitted by the learned Secretary General of the Supreme Court, we are satisfied that the appellant - S. Shankar misled this Court by producing wrong copy of the judgment dated 31.12.2000 passed by the Special Judge for CBI Cases, Hyderabad.

Let, therefore, show-cause notice be issued to the appellant - S. Shankar as to why order dated 23.07.2019, passed by this Court, be not recalled and modified, and further suitable action be not taken against him.

Mr. Venkateswara Rao Anumolu, Advocate-on-Record, accepts notice on behalf of the appellant - S. Shankar. He seeks and is granted four weeks' time to file affidavit.

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The Registry is directed to supply a copy of the Report submitted by the learned Secretary General of the Supreme Court to the state counsel.

List the matter thereafter.

(SATISH KUMAR YADAV)
DEPUTY REGISTRAR

(RAJ RANI NEGI)
DEPUTY REGISTRAR